

MR. SPEAKER: Mr. Patil

SHRI A. BALA PAJANOR: Sir, I want to say one thing. During the discussion on the language, I made an impassioned appeal, while dealing with the resolution of the meeting of the Chief Ministers of Southern States, that these people are hoodwinking us, they are trying to impose Hindi by covert methods, inhuman methods, cunning methods, on the innocent people and, Sir, if you do not pay heed to our appeal, I would warn you that the integrity of this country, about which we are all... (Interruptions). This is not the way in which the proceedings should be conducted. There is a limit to our patience. Everytime I am raising it, you are pacifying me. Our people are being looted, and they are living as if they are in hell. This is the fourth time it is happening. Sir, if you do not give us an opportunity to ventilate our grievances, we will have to think of... (Interruptions).

MR. SPEAKER: Mr' Pajanor, I am on my legs. Now you made one complaint of a serious character about a Member, who has been hurt. There is some responsibility for me also. I wish such a complaint had come to me, I have a responsibility to see that the Members of the House are protected. How is it that no such complaint has come to me?

SHRI A. BALA PAJANOR: I will bring it to your notice.

MR. SPEAKER: Please do it. No such complaint has come to me.

(Interruptions)

SHRI A. BALA PAJANOR: I challenge these people. I charge the Minister of Railways. If he had been sincere, he ought to have contacted last night, the matter was raised in the other House and what he has done is a sad affair. He is coming with a very ordinary report, a very ordinary and ambiguous apology to hoodwink us. (Interruptions).

CONSTITUTION (FORTY-SEVENTH AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S. D. PATIL: I introduce the Bill.

MR. SPEAKER: Mr. Patil Item No 8.

12.32 hrs.

GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL\*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to move for leave to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Representation of the People Act, 1950 and the Delhi Development Act, 1957.

(Interruptions)

SHRI M. N. GOVINDAN NAIR: (Trivandrum): I do not want to repeat what has been said here. The language question has been debated many times. But the main problem is in the last few months, the GT has been looted. That is going on. In Madhya Pradesh, during the last few months, it is an every day occurrence, the trains are stopped and looted. The Minister, even though he

had assured earlier that it will be...  
(*Interruptions*).

DR. SUBRAMANIAM SWAMY  
(Bombay—North-East): If you permit them, you must permit us also. (*Interruptions*).

SHRI A. BALA PAJANOR (Pondicherry): I could not sleep last night. Everytime when we want to say something in this regard; he rises on a point of order and tries to belittle the entire issue. (*Interruptions*).

MR. SPEAKER: Mr. Govindan Nair, let us do some business also.

SHRI M. N. GOVINDAN NAIR:  
In that particular area, (*Interruptions*) it will be difficult for the people to travel. It is a very serious issue for which the Minister has not come forward with any concrete suggestions. This is not the first time that we are raising this matter.

(*Interruptions*).

SHRI VASANT SATHE (Akola):  
Are we to stop travelling by GT to south? I have to go to Nagpur by GT. Exactly in Madhya Pradesh, between Bhopal and Bina, we are looted. Six trains have been looted. What do you want us to do? This happens only in Madhya Pradesh, which is a State run by the Janata Government, which is a Jan Sangh dominated State, a Hindi chauvenistic State. Why is it not there in other States? (*Interruptions*). We are under your protection. Do you want us not to travel by GT at all? You must tell us, what we, the Members of Parliament should do. (*Interruptions*) Tell us not to go by GT. (*Interruptions*).

MR. SPEAKER: I am not in charge of the Government. Why are you... (*Interruptions*).

SHRI V. M. SUDHEERAN (Alleppey): Next time, you will be looted.

MR. SPEAKER: That is all right. The looters will not get much from me.

Mr. Faleiro, what is your objection?

SHRI EDUARDO FALEIRO (Mormugao): After this issue, which has been brought on the floor of the House, of discrimination in favour of Hindi and against non-Hindi speaking people, I am rising at the stage of introduction of the Bill by Mr. Patil a clear case of discrimination in favour of the Union Territory of Delhi, as against the other Union Territories. Here we have a Union Territory which is the capital of the country and which therefore is the territory of all. But because it happens to be or because the ruling party does believe that this territory is in control of the Janata Party, as a clear measure of political patronage, this Bill has been brought. It will be good for the Government to remember that there are still some Union Territories in the country which are under almost colonial rule and servitude. The representative from Andaman and Nicobar Islands is here; the representative from Lakshadweep is here. There is no representative Government of any sort there; not even panchayats are there. They are being administered by the Home Ministry in a typical colonial fashion.

Goa is there. It has such a large population compared to many States in the North-Eastern which have been granted Statehood. It has the financial resources. When the Janata Party leaders went there during the elections, they promised that Statehood will be granted to Goa. Prof. Madhu Dandavate is a witness to that. He went there and he said, specifically, that before the election of the President, Statehood would be granted to Goa. This was reported in all newspapers, including (*Hindustan Times*). They have not fulfilled the promise. Just because the Janata

[Shri Eduardo Faleiro]

Party was not returned there, just because the Janata Party was rejected there, is this a reason to discriminate against Goa on political grounds?

I do not say that Delhi is not entitled to Statehood. But I say that it should have come last after, the other Union Territories. It has come first. This is a clear case of political discrimination, opportunism and patronage.

SOME HON. MEMBERS: rose—(Interruption)

MR. SPEAKER: You have not given notice. I am not allowing. In these matters, notice must be given beforehand in order to raise the objection.

श्री जगत राम (फिलोर) : अध्यक्ष जी, बंदीगढ़ की पुलिस ने 300 आदिमियों को गिरफ्तार किया है। मैं तीन दिन में नोटिस दे रहा हूँ और आप ठीकार नहीं कर रहे हैं।

SHRI DINEN BHATTACHARYA: Chandigarh is a union territory. It is not in Punjab or Haryana. Several hundred employees have been arrested . . . (Interruptions)

श्री जगत राम : एक तरफ आप सिविल लिबरटियों को रेस्टोर करने के लिये कांस्टीट्यूशन प्रमेंडमेंट कर रहे हैं और दूसरी तरफ लोगों को गिरफ्तार किया जा रहा है। . . .

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Sir, I oppose this Bill because there are some other union territories, small and isolated union territories, which do not have any kind of popular set-up. So, there is a discrimination against other union territories where there is no democratic set-up. We have been raising the matter on different forums that Andaman and Nicobar Islands be given the Statehood. In the Home Minister's Advisory Committee as well as in reply to an Unstarred Question in this House, an assurance was given that the matter will be considered. But now we find that all of a sudden the Bill has come for granting Statehood to Delhi alone. It creates a sus-

picion in the minds of the people that there is some ulterior motive to suppress the small and isolated union territories. We are far off from Delhi and we are being ruled by the bureaucrats sitting in Delhi. When the Government had brought forward a Bill to amend the Union Territories Act, at that time we said that the small and isolated territories, like, Andaman and Nicobar Islands, Lakshdweep should be included in the Bill. But that has not been done. So, I oppose the introduction of this Bill.

SHRI VASANT SATHE: We are opposing the introduction of the Bill.

SHRI DINEN BHATTACHARYA (Serampore): Government must take step to merge Andaman and Nicobar with West Bengal.

MR. SPEAKER: The Minister.

SHRI S. D. PATIL: All the suggestions which the hon. Members from Goa and Andaman and Nicobar Islands have made are suggestions for action. In this particular Bill we are providing for constitution of a Legislative Assembly for Delhi. Here, at the initial stage of introduction, rule 72 contemplates, unless it is beyond the legislative competence of the House, it should not normally be opposed. If the hon. Members have to make certain suggestions, they may do so at the stage of consideration and Government will reply to all these questions. But at this stage, I think, it will not be proper to oppose it on this ground.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Government of Union Territories Act, 1963, the Representation of the People Act, 1950 and the Delhi Development Act, 1957."

Let the lobbies be cleared.

Division No. 5

AYES

(12.48 hrs.)

Abdul Lateef, Shri  
 Agarwal, Shri Satish  
 Ahuja, Shri Subhash  
 Alhaj, Shri M. A. Hannan  
 Amat, Shri D.  
 Amin, Prof. R. K.  
 Ansari, Shri Faquir Ali  
 Argal, Shri Chhabiram  
 Bagri, Shri Mani Ram  
 Bahuguna, Shri H. N.  
 Bairagi, Shri Jena  
 Balak Ram, Shri  
 Balbir Singh, Chowdhry  
 Banatwalla, Shri G. M.  
 Berwa, Shri Ram Kanwar  
 Bhagat Ram, Shri  
 Bhanwar, Shri Bhagirath  
 Bhattacharya, Shri Dinen  
 Bhattacharyya, Shri Shyamaprasanna  
 Birendra Prasad, Shri  
 Borole, Shri Yashwant  
 Chakravarty, Prof. Dilip  
 Chandan Singh, Shri  
 Chandra Shekhar Singh, Shri  
 Chandra Pal Singh, Shri  
 Chandrappan, Shri C. K.  
 Chandravati, Shrimati  
 Chatterjee, Shri Somnath  
 Chaturbhuj, Shri  
 Chaturvedi, Shri Shambhu Nath  
 Chaudhuri, Shri Tridib  
 Chaudhury, Shri Rudra Sen  
 Chauhan, Shri Nawab Singh  
 Chavda, Shri K. S.  
 Chowhan, Shri Bharat Singh  
 Dandavate, Prof. Madhu  
 Das, Shri R. P.  
 Dave, Shri Anant  
 Dawn, Shri Raj Krishna  
 Deshmukh, Shri Ram Prasad  
 Dhandayuthapani, Shri V.

Dharia, Shri Mohan  
 Dhillon, Shri Iqbal Singh  
 Dhurve, Shri Shyamlal  
 Digvijoy Narain Singh, Shri  
 Durga Chand, Shri  
 Fazlur Rahman, Shri  
 Ganga Bhakt Singh, Shri  
 Ghosal, Shri Sudhir  
 Gore, Shrimati Mrinal  
 Goswami, Shrimati Bibha Ghosh  
 Gowda, Shri S. Nanjeshha  
 Gupta, Shri Kanwar Lal  
 Halder, Shri Krishna Chandra  
 Harikesh Bahadur, Shri  
 Hazari, Shri Ram Sewak  
 Heera Bhai, Shri  
 Hukam Ram, Shri  
 Jain, Shri Kacharulal Hemraj  
 Jasrotia, Shri Baldev Singh  
 Jethmalani, Shri Ram  
 Joarder, Shri Dinesh  
 Joshi, Dr. Murli Manohar  
 Kaiho, Shri  
 Kailash Prakash, Shri  
 Kakade, Shri Sambhajirao  
 Kaldate, Dr. Bapu  
 Kamath, Shri Hari Vishnu  
 Kamble, Shri B. C.  
 Kapoor, Shri L. L.  
 Kasar, Shri Amrut  
 Kaushik, Shri Purushottam  
 Khalsa, Shri Basant Singh  
 Khan, Shri Kunwar Mahmud Ali  
 Khan, Shri Mahmood Hasan  
 Khrime, Shri Rinching Khandu  
 Kishore Lal, Shri  
 Kisku, Shri Jadunath  
 Kodyan, Shri P. K.  
 Krishan Kant, Shri  
 Kureel, Shri R. L.  
 Lahanu Shidava Kom, Shri  
 Lal, Shri S. S.  
 Lalu Prasad, Shri

Limaye, Shri Madhu  
 Machhand, Shri Raghbir Singh  
 Mahala, Shri K. L.  
 Mahata, Shri C. R.  
 Mahi, Lal Shri  
 Mahishi, Dr. Sarojini  
 Malik, Shri Mukhtiar Singh  
 Mangal Deo, Shri  
 Manohar Lal, Shri  
 Mathur, Shri Jagdish Prasad  
 Mavalankar, Prof. P. G.  
 Meerza, Shri Syed Kazim Ali  
 Mhalgi, Shri R. K.  
 Miri, Shri Govind Ram  
 Mishra, Shri Janeshwar  
 Modak, Shri Bijoy  
 Mohd. Hayat Ali, Shri  
 Mondal, Dr. Bijoy  
 Mukherjee, Shri Samar  
 Murmu, Father Anthony  
 Nathu Singh, Shri  
 Nathuni Ram, Shri  
 Nathwani, Shri Narendra P.  
 Nayar, Dr. Sushila  
 Negi, Shri T. S.  
 Pandey, Shri Ambika Prasad  
 Pandeya, Dr. Laxminarayan  
 Pandit, Dr. Vasant Kumar  
 Parmai Lal, Shri  
 Parmar, Shri Natwarlal B.  
 Parthasarathy, Shri P.  
 Parulekar, Shri Bapusaheb  
 Paswan, Shri Ram Vilas  
 Patel, Shri Dharmasinhbhai  
 Patel, Shri H. M.  
 Patel, Km. Maniben Vallabhbhai  
 Patel, Shri Meetha Lal  
 Patil, Shri S. D.  
 Patnaik, Shri Biju  
 Patnaik, Shri Sivaji  
 Patwary, Shri H. L.  
 Pradhan, Shri Amar Roy  
 Pradhan, Shri Gananath

Pradhan, Shri Pabitra Mohan  
 Raghavji, Shri  
 Raghu Ramaiah, Shri K.  
 Rahi, Shri Ram Lal  
 Rai, Shri Gauri Shankar  
 Rai, Shri Narmada Prasad  
 Raj Keshar Singh, Shri  
 Rajan, Shri K. A.  
 Rajda, Shri Ratansinh  
 Rakesh, Shri R. N.  
 Ram, Shri R. D.  
 Ram Charan, Shri  
 Ram Dhan, Shri  
 Ram Gopal Singh, Chaudhury  
 Ram Murti, Shri  
 Ramachandran, Shri P.  
 Ramapati Singh, Shri  
 Ramdas Singh, Shri  
 Ramji Singh, Dr.  
 Ramjiwan Singh, Shri  
 Ramoowalia, Shri Balwant Singh  
 Rangnekar, Shrimati Ahilya P.  
 Ranjit Singh, Shri  
 Rao, Shri Jagannath  
 Ravindra Pratap Singh, Shri  
 Rodrigues, Shri Rudolph  
 Roy, Dr. Saradish  
 Saeed Murtaza, Shri  
 Saha, Shri A. K.  
 Saha, Shri Gadadhar  
 Sahoo, Shri Ainthu  
 Sai, Shri Larang  
 Saini, Shri Manohar Lal  
 Sanyal, Shri Sasankasekhar  
 Saran, Shri Daulat Ram  
 Sen, Shri Prafulla Chandra  
 Sen, Shri Robin  
 Shah, Shri Surath Bahadur  
 Shaiza, Shrimati Rano M.  
 Shakya, Shri Daya Ram  
 Sheo Narain, Shri  
 Sher Singh, Prof.  
 Sheth, Shri Vinodbhai B.

Shukla, Shri Chimanbhai H.  
 Singh, Dr. B. N.  
 Sinha, Shri Purnanarayan  
 Sinha, Shri Satyendra Narayan  
 Somani, Shri S. S.  
 Sukhendra Singh, Shri  
 Suman, Shri Surendra Jha  
 Suraj Bhan, Shri  
 Surendra Bikram, Shri  
 Talwandi, Shri Jagdev Singh  
 Tej Pratap Singh, Shri  
 Thakur, Shri Aghan Singh  
 Tirkey, Shri Pius  
 Tiwari, Shri Brij Bhushan  
 Tiwary, Shri Ramanand  
 Tohra, Shri G. S.  
 Tripathi, Shri Ram Prakash  
 Tyagi, Shri Om Parkash  
 Ugrasen, Shri  
 Vaghela, Shri Shankersinhji  
 Vajpayee, Shri Atal Bihari  
 Varma, Shri Ravindra  
 Verma, Shri R. L. P.  
 Verma, Shri Sukhdeo Prasad  
 Yadav, Shri Gyaneshwar Prasad  
 Yadav, Shri Hukumdeo Narain  
 Yadav, Shri Ramji Lal  
 Yadav, Shri Sharad  
 Yadav, Shri Roop Nath Singh  
 Zulfiqarullah, Shri

## NOES

Ahasn Jafri, Shri  
 Alluri, Shri Subhash Chandra Bose  
 Anbalagan, Shri P.  
 Ankineedu, Shri Maganti  
 Ankineedu Prasada Rao, Shri  
 Arunachalam *alias* 'Aladi Aruna,'  
 Shri V.  
 Balakrishniah, Shri T.  
 Barua, Shri Bedabrata  
 Barve, Shri J. C.

Bhakta, Shri Manoranjan  
 Bonde, Shri Nanasahib  
 Borooah, Shri D. K.  
 Chavan, Shrimati P.  
 Chavan, Shri Yeshwantrao  
 Chettri, Shri K. B.  
 Chikkalingiah, Shri K.  
 Choudhari, Shri K. B.  
 Dabhi, Shri Ajitsinh  
 Damor, Shri Somjibhai  
 Dasappa, Shri Tulsidas  
 Desai, Shri Dajiba  
 Desai, Shri Hitendra  
 Doley, Shri L. K.  
 Elanchezhian, Shri V. S.  
 Engti, Shri Biren  
 Faleiro, Shri Eduardo  
 Gamit, Shri Chhitubhai  
 George, Shri A. C.  
 Gogoi, Shri Tarun  
 Gomango, Shri Giridhar  
 Gopal, Shri K.  
 Hande, Shri V. G.  
 Jaffer Shari'ef, Shri C. K.  
 Jagannathan, Shri S.  
 Jeyalakshmi, Shrimati V.  
 Kadam, Shri B. P.  
 Kamakshaiah, Shri D.  
 Kannan, Shri P.  
 Khan, Shri Ismail Hossain  
 Kidwai, Shrimati Mohsina  
 Kolanthaivelu, Shri R.  
 Kolar, Shri Rajshekhar  
 Kosalram, Shri K. T.  
 Krishnan, Shrimati Parvathi  
 Krishnaappa, Shri M. V.  
 Kunhambu, Shri K.  
 \*Kureel, Shri Jwala Prasad  
 Lakkappa, Shri K.  
 Lakshminarayanan, Shri M. R.  
 Laskar, Shri Nihar

Mallanna, Shri K.  
 Mallikarjun, Shri  
 Mane, Shri Rajaram Shankarrao  
 Mathew, Shri George  
 Mirdha, Shri Nathu Ram  
 Mishra, Shri G. S.  
 Mohanarangam, Shri Ragavalu  
 Murugesan, Shri A.  
 Naik, Shri S. H.  
 Nair, Shri B. K.  
 Nair, Shri N. Sreekantan  
 Pai, Shri T. A.  
 Pajanor, Shri A. Bala  
 Parvati Devi, Shrimati  
 Patel, Shri R. R.  
 Patil, Shri S. B.  
 Patil, Shri U. S.  
 Patil, Shri Vijaykumar N.  
 Periasamy, Dr. P. V.  
 Poojary, Shri Janardhana  
 Pradhani, Shri K.  
 Rachaiah, Shri B.  
 Ramalingam, Shri P. S.  
 Ramamurthy, Shri K.  
 Ramaswamy, Shri S.  
 Rao, Shri Jalagam Kondala  
 Rao, Shri M. Satyanarayan  
 Rao, Shri P. V. Narasimha  
 Rao, Shri Pattabhi Rama  
 Rath, Shri Ramachandra  
 Rathawa, Shri Amarsinh V.  
 Reddy, Shri G. Narsimha  
 Reddy, Shri K. Brahmananda  
 Reddy, Shri K. Obul  
 Reddy, Shri S. R.

Sathe, Shri Vasant  
 Sayeed, Shri P. M.  
 Seyid Muhammad, Dr. V. A.  
 Shankar Dev, Shri  
 Shinde, Shri Annasaheb P.  
 Somasundaram, Shri S. D.  
 Stephen, Shri C. M.  
 Sudheeran, Shri V. M.  
 Sunna Sahib, Shri A.  
 Thorat, Shri Bhausaeheb  
 Tulsiram, Shri V.  
 Unnikrishnan, Shri K. P.  
 Veerabhadrappe, Shri K. S.  
 Venkataraman, Shri R.  
 Venkatasubbaiah, Shri P.  
 Visvanathan, Shri C. N.

MR. SPEAKER: Subject to correction, the result\* of the division is: Ayes: 200; Noes: 101.

*The motion was adopted.*

MR. SPEAKER: Leave is granted. The Minister will kindly introduce the Bill.

SHRI S. D. PATIL: I introduce† the Bill . . . . . (*Interruptions*)

SHRI DINEN BHATTACHARYA: Out of anger you have done this.

SHRI KANWAR LAL GUPTA (Delhi Sadar): They do not want a democratic set-up for Delhi . . . . (*Interruptions*).

SHRI YESHWANTRAO CHAVAN (Satara): We want it for all Union territories.

SHRI KANWAR LAL GUPTA: You are here, but you do not want a democratic set up.

\*The following Members also recorded their votes:—

AYES: Sarvashri Vinayak Prasad Yadav, Yuvraj, Shiv Ram Rai, K. N. Dasgupta, Narendra Singh, Laxmi Narain Nayak, Inder Singh, D. P. Shah, Sushil Kumar Dhara, Bega Ram Chauhan, S. K. Sarda, S. G. Murugaiyan, Y. P. Shastri and Jwala Prasad Kureel.

NOES: Sarvashri A. V. P. Asalthambi D. B. Patil, Gev. M. Avari, K. Suryanarayana, B. Devarajan, K. A. Raju and Shrimati Rashida Haque Choudhury.

†Introduced with the recommendation of the President.